

angles. The RBI is seized of the matter and shall be advising the bank regarding the steps that be taken to minimise delays.

Decline in deposits of regional rural Banks

2639. DR. YELAMANCHILI SIVAJI: Will the Minister of FINANCE be pleased to state:

(a) whether Regional Rural Banks are said to be starved of deposits and are thus unable to play their intended role in rural development;

(b) if so, what steps are being taken to attract more deposits to these banks;

(c) what is the deposit mobilisation record of these banks for the last five years;

(d) what prevents Government from offering a higher rate of interest on deposits with Regional Rural Banks as a measure of rural development and improvement of the lot of the rural investors; and

(e) whether there is any proposal to merge the Regional Rural Banks with the public sector commercial banks?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b) National Bank for Agriculture and Rural Development (NABARD) have reported that the Regional Rural Banks have recorded an impressive growth rate in mobilisation of deposits during the last few years. In order to give further boost to the deposits in Regional Rural Banks, Central Government have advised State Governments that State agencies functioning at District levels should keep their deposits with PRBs to the extent feasible. Reserve Bank of India has also advised the sponsor banks to involve RRBs in work relating to Rural Publicity for improving customer service which may help in mobilising more rural deposits.

(c) The deposit mobilisation by Regional Rural Banks during the last five years is as under:—

As at the end of the year	Rs. in crores
1984	959.97
1985	1285.82
1986	1714.94
1987	2305.82
1988-89	3118.58
(15 months period ending March 1989)	

(d) Reserve Bank of India have permitted RRBs to pay 1/2 per cent interest more than Commercial Banks on savings and time deposits upto 2 years.

(e) There is no proposal to merge DDBs with public sector commercial banks at present.

Plan to set up production of Steel

2640. SHRI S. S. AHLUWALIA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that the Steel Authority of India Limited has prepared a plan to set up steel production over the next five years; and

(b) if so, what are the details thereof?

THE MINISTER OF ENERGY WITH ADDITIONAL CHARGE OF THE MINISTRY OF CIVIL AVIATION (SHRI ARIF MOHD. KHAN): (a) and (b) The Steel Authority of India Ltd. (SAIL) plan to step up their production of crude steel from the level of 8.27 million tonnes reached last year, i.e. 1988-89, to 13.17 million tonnes at the end of the 8th Plan in 1994-95. The fulfilment of the plan will, however, depend on various factors, of which

most important would be adequate and satisfactory infrastructural support, specially supply of crucial inputs like coking coal and electric power.

Reduction of Customs Duty on Drugs

2641. SHRI ASHOK NATH VERMA:
CHOWDHARY RAM
SEWAK:

SHRI H. HANUMAN.
THAPPA:

SHRI DHULESHWAR
MEENA:

Will the Minister of FINANCE be pleased to state:

(a) the names of bulk drugs, formulations and drug intermediate on which customs duty is either levied on concessional rates or are exempted from payment of customs duty at present;

(b) since when the reduced customs duty is being levied;

(c) what was the original customs duty and what is the revised customs duty on each drug;

(d) whether his Ministry have called any report from the Ministries of Health and Family Welfare and Petroleum and Chemicals to see that the benefit due to reduction of customs duty is passed on to the public; if so, what are the details thereof; and

(e) what action has been taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c) The normal rates of customs duties on drug intermediates, bulk drugs and finished formulations are 115 per cent (basic

auxiliary, 105% (basis auxiliary) and 105 per cent (basic auxiliary) respectively. However, the concessional rates of customs duty

very and are prescribed by the notifications listed below;—

Sl. No.	Notification No.	Dated
1	45/79 .Cus.	1-3-79
2	64/79 .Cus.	6-3-79
3	208/81 .Cus.	22-9-81
4	287/84 .Cus.	5-12-84
5	57/85 .Cus.	17-3-85
6	89/85 .Cus.	17-3-85
7	11/86 .Cus.	17-1-86
8	179/86 .Cus.	1-3-86
9	271/86 .Cus.	28-4-86
10	14/88 .Cus.	1-3-88
11	27/88 .Cus.	1-3-88
12	213/88 .Cus.	30-6-88
13	295/88 .Cus.	1-11-88
14	39/90 .Cus.	20-3-90

The above notifications contain the names of the drug intermediates, bulk drugs and finished formulations which are either partially or wholly exempted from customs duty and these notifications have been duly laid on the Table of the House.

(d) and (e) In respect of bulk drugs, formulations and drug intermediates which are specified in the schedule to DPCO, 1987 or which are used for the bulk drugs and formulations specified in such schedules prices are revised from time to time and the benefit goes to the public.

Duty Drawback on export of drugs

2642. SHRI H. HANUMANTHAPPA:
SHRI DHULESHWAR
MEENA:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that certain instances of same exports of drugs and